





NHRC DISPATCHES NOTICE TO BIHAR CS OVER ABSENCE OF BRIDGE IN LAURIYA BLOCK

Sandeep Bhaskar

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BETTIAH: Taking cognizance of a complaint about a large chunk of villagers compelled to cross Sikarahana river by boat or chachari bridge, the National Human Rights Commission (NHRC) on Tuesday served a notice, directing the Bihar chief secretary to get the allegations made in the complaint inquired into and to submit 'Action Taken Report' within two weeks for the perusal of Commission.

The development came after a human rights activist and former chairperson of Child Welfare Committee Aditya Kumar approached NHRC on June 30, seeking its intervention to bring an end to human rights violation owing to the absence of a bridge at Jawaharpur Ghat in Lauriya block of West Champaran.

On July 2, Hindustan Times had reported how the villagers of eight panchayats including students regularly undertook risky journey on boat to reach their destination.

The bench of NHRC, presided over by Priyank Kanoongo, a member, has taken cognizance u/s 12 of the Protection of Human Rights Act, 1993, in the matter. "The Registry is directed to issue a notice to the Chief Secretary, government of Bihar, Patna, with directions to get the allegations made in the complaint inquired into and to submit an Action Taken Report within two weeks for perusal of the Commission," reads the notice, undersigned by Brijvir Singh assistant registrar (law). Located around 32 km north

Located around 32 km north of the district headquarters Bettiah and just 6 km from the Lauriya block headquarters, the villages here, with a population of over 40,000, have long demanded a bridge across the Sikarahana at Jawaharpur, However, successive governments have shown little interest.

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Local member of parliament (MP) Sunil Mahato could not be contacted for comment.

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NHRC seeks report from chief secy on lawyer torture

EXPRESS NEWS SERVICE @Cuttack

THE National Human Rights Commission (NHRC) on Wednesday took cognisance of a serious complaint alleging police brutality and illegal detention of Purusottam Das, member of Balasore Bar Association, and sought an urgent report from the state government.

Acting on a complaint filed by advocate Prasanna Kumar Nanda and general secretary of the All Odisha Lawyers' Association (AOLA), the Commission has directed the chief secretary of Odisha to examine the matter and submit a detailed report within 15 days.

According to the complaint, on June 6, 70-year-old Das was allegedly abused and physically manhandled by Shamal Kalyanrao Bhagat, a probationary IAS officer. Matters escalated further when, on June 9, Das was reportedly detained by police, tortured, and coerced into giving a false confession.

He was later arrested on June 10 on what the AOLA claims were fabricated charges.

Taking the matter seriously, NHRC member Justice BR Sarangi observed that the allegations amount to "serious violations of human rights" and merit immediate attention. "The registry is directed to send a copy of the complaint to the chief secretary of Odisha to examine the matter and submit a report expeditiously within 15 days," Justice Sarangi ordered.



NHRC seeks govt report on dalit torture

BHUBANESWAR: The NHRC on Wednesday asked the state government to submit a detailed report in connection with the brutal torture of two dalit men over illegal cattle smuggling suspicion in Ganjam district.

Taking suo motu cognisance of a media report, the apex human rights panel issued notices to the chief secretary and the director general of police directing them to submit report on the action taken in this matter within two weeks.

On June 26, the two SC persons were beaten up, forced to eat grass and drink drain water by some people belonging to other communities, on suspicion of illegal cattle smuggling in Ganjam district. Their mobile phones were snatched and their heads forcibly tonsured.

The Commission observed that the contents of the news report, if true, raise serious issues of violation of human rights. "The report is expected to include the action taken against the perpetrators and compensation, if any, provided to the victims," the order stated. The incident led to nation-wide outrage after its video went viral on social media. Police have arrested nine persons so far. ENS



'File separate FIRs, compensate victim families': NHRC tells MP Govt on Mission Hospital case

BHOPAL, July 2 (IANS)

INTHEinfamous fakedoctorcase involving Mission Hospital in Damoh in Madhya Pradesh, the National Human Rights Commission (NHRC) has ordered the State Government to register separate FIRs for each incident and provide compensation to the victims' families.

In its order dated July 1, the NHRC directed the Madhya Pradesh government to suspend the hospital's license, pay Rs 10 lakh each to the next of kin of the deceased, and investigate the misuse of Nazul land where the hospital operates.

The Commissionalso called for a nationwide audit of Cath Labs and stricter enforcement of Ayushman Bharat guidelines.

The Chief Secretary of Madhya Pradesh has been asked to initiate adepartmentalinquiry against the Chief Medical and Health Officer (CMHO) of Damoh. The Chief Commissioner of Income Tax has been tasked with investigating foreign donations allegedly collected under the guise of treating poorpatients. Meanwhile, the Economic Offences Wing will probe financial irregularities, and the Union Ministry of Health has been asked to verify Cath Lab operations across the country. The NHRC has also directed the Director General of Police to register separate FIRs in each death reported. The case revolves around a man impersonating renowned UK-based cardiologist "Dr. N John Camm," who was actually an

unqualified individual named Narendra Vikramaditya Yadav. Between December 2024 and February 2025, Yadav allegedly carried out at least 15 cardiacprocedures, leading to the deaths of seven patients. Following a complaint from local whistleblowers, the NHRC conducted an on-site inquiry from April 7 to 9, 2025. Investigations revealed that Yadav had falsely claimed to be an alumnus of North Bengal Medical College, a claim denied by the institution.



NHRC seeks report on manhandling of septuagenarian lawyer by IAS officer

STATESMAN NEWS SERVICE

BHUBANESWAR, 2 JULY:

The National Human Rights Commission (NHRC) has directed the Odisha Chief Secretary to conduct an inquiry and submit a report within a fortnight on the alleged manhandling of a 70-year-old lawyer by an IAS probationer in Bal asore district.

"In view of the above, the Commission is of the considered view that the allegations leveled in the complaint are serious violations of the Human Rights of the victim. Accordingly, the Registry is directed to send a copy of the complaint to the Chief Secretary, Odisha, to examine the matter and submit the report within a period of 15 days", the NHRC stated in an order on Wednesday.

Prasanna Kumar Nanda, Secretary General, All Odisha Lawyers Association had earlier drawn the attention of the top rights panel alleging that the senior advocate Purusottam Das was abused and manhandled on 6 June last by probationary IAS officer Ms. Shamal Kalyanrao Bhagat. Subsequently on 9 June police for cibly detained and tortured him, pressuring him to undertake a false confession.

The 70-year-old advocate was later arrested on 10 June after the IAS probationer filed a complaint at Sahadevkhunta police station.

The complainant filed on behalf of All Odisha Lawyers' Association (AOLA) requested the Commission's intervention in preservation of CCTV footage, undertaking an independent enquiry into the matter and considering suitable compensation for the victim and stern action against the errant police officers.



NHRC takes cognisance of Ganjam Dalit atrocity

Seeks report from Odisha Govt in two weeks

RAJEEV RATHAN Bhubaneswar

The National Human Rights Commission (NHRC) on Wednesday took suo motu cognisance of a disturbing incident in Ganjam district, where two Scheduled Caste men were allegedly subjected to brutal caste-based violence on suspicion of smuggling cattle. The incident, which reportedly took place on June 22, has drawn nationwide condemnation and now faces scrutiny at the highest level of the country's rights watchdog.

The victims were beaten, forced to eat grass and drink drain water and had their heads forcibly shaved by individuals from another community who accused them of illegally transporting cattle.

Taking serious note of the incident, the NHRC has observed that the alleged act, if

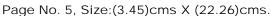
true, amounts to a gross violation of human dignity and fundamental human rights. The commission has issued notices to the Chief Secretary and the Director General of Police, Odisha, seeking a detailed report on the incident within two weeks.

The NHRC has asked the State Government to clarify the actions taken against the perpetrators, the current status of the investigation and whether any compensation or rehabilitation has been extended to the victims.

The incident has triggered outrage across civil society and Dalit rights groups, who have demanded strict action against the culprits under the SC/ST (Prevention of Atrocities) Act and other relevant legal provisions.

This development comes at a time when Odisha is witnessing heightened focus on castebased issues, with recent cases in other districts raising questions about social justice and policing.







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est.
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Local member of parliament (MP) Sunil Mahato could not be contacted for comment.



FACTORY BLAST CASE

NHRC accepts petition of human rights advocate

PNS HYDERABAD

The National Human Rights Commission has accepted the petition filed in connection with the Pashamylaram factory blast incident on Wednesday.

A petition was filed by prominent human rights advocate Rama Rao Immaneni seeking to register a case of culpable homicide not amounting to murder against the management of Sigachi Chemical Factory namely Chidambaram Shanmukhanathan, Guntaka Dhanalakshmi, Amit Raj Sinha, Sarveshwar Reddy, Vivek Kumar, Oruganti Subbirami Reddy, Ravindra Prasad Sinha, and Bindu Vinodhan.

In his petition, Advocate



Rama Rao requested the following: The management of Sigachi should be directed to pay 25 lakh compensation to the families of the deceased. Injured workers should be paid 10 lakh each as compensation. Principal Secretary of the Department of Labour, Employment, and Factories,

Dana Kishore, should be named as a respondent. Statewide inspections should be ordered across factories in Telangana to assess and ensure safety standards.

The National Human Rights Commission has accepted the petition for investigation and registered it.



एनएचआरसी ने ओडिशा सरकार को नोटिस दिया

नईदिल्ली, एजेंसी। एनएचआरसी ने बुधवार को बताया कि आयोग ने ओडिशा सरकार और पुलिस प्रमुख को नोटिस जारी किया है। दरअसल, गंजाम जिले में अवैध मवेशी तस्कर के संदेह में अनुसूचित जाति के दो लोगों को पीटने, घास खाने और नाले का पानी पीने को मजबूर किया गया।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मीडिया की एक खबर का स्वतः संज्ञान लेते हुए मवेशी तस्कर के संदेह में युवक को नाली का पानी पिलाने का मामला

ओडिशा के मुख्य सचिव और डीजीपी को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी।आयोग ने कहा कि पीड़ितों के सिर भी जबरन मुड़वा दिए। यदि यह सच हैं, तो इससे मानवाधिकारों का उल्लंघन हुआ।



Fake Dr Camm scam has exposed wilful negligence of authorities: NHRC report

ANAND MOHAN J

BHOPAL, JULY 2

IN ITS report on the case of a fake cardiologist, who practised in Madhya Pradesh and other parts of India after falsely taking the identity of UK-based Dr N John Camm, the National Human Rights Commission (NHRC) has criticised the police investigation, finding "several discrepancies" and inadequate charges filed against those responsible for seven patient deaths.

The NHRC report, submitted on July 1, said: "The present case is connected with deaths of victims during treatment provided by the alleged fake doctors. The police have registered the FIR under sections of IPC which prescribe much lesser punishment, whereas allegations pertain to

homicide, cheating, forgery etc."

The accused, Narendra Vikramaditya Yadav, was later arrested from UP in April and is currently in judicial custody.

The NHRC criticised the investigation, saying that "the police failed to take cognisance of the fact that the present FIR pertains to treatment given by a fake doctor, not medical negligence. The police should have initiated the investigation rather to wait for the inquiry report."

The commission said, "The submission of questionable documents, absence of a verifiable qualification/license and permitting an unqualified person to not only practise as a doctor but also to perform life-threatening critical surgeries are wilful negligence and severe breach of statutory duties by CMHO, Damoh (the Chief Medical and

Health Officer of Madhya Pradesh's Damoh district)."

The report revealed that Yadav had falsely claimed to be an alumnus of North Bengal Medical College, and that the institution had denied this claim.

The NHRC report also alleged that the management of the Damoh hospital where he worked had engaged in fraudulent activities for years without proper oversight. "The accused was running the hospital since several years. However, it is evident that no effort was taken by the CMHO, Damoh, to verify the degree and registration of the doctors and the establishment. Apparently, no inspection was carried out prior to the filing of the present complaint," the report said.

The hospital also allegedly misused the credentials of another doctor, Dr Akhilesh Dubey, to fraudulently obtain a license for its Cath Lab without his consent, the report said. According to the commission's findings, "Dr Akhilesh Dubey informed that he had been providing Super Specialist OPD at Mission Hospital, Damoh, once in a month for the last 3 to 5 years and Mission Hospital runs a Cath Lab at Damoh. However, he has no relation with the Cath Lab of Mission Hospital."

The NHRC directed the Madhya Pradesh government to file separate FIRs and provide compensation to the families of those who died allegedly after being treated by the fake cardiologist.

The report also alleged serious irregularities in the implementation of the Ayushman Bharat at the hospital. It said the hospital "systematically misused the scheme by issuing fraudulent bills for treatments".



NHRC notice to Odisha govt. over assault of two persons

The National Human Rights Commission (NHRC) on Wednesday said it had issued notices to the Odisha government and the State's police chief over reports that two people belonging to the Scheduled Caste were allegedly beaten up, forced to eat grass, and drink drain water on suspicion of illegal cattle smuggling in Ganjam district. Their mobile phones were reportedly snatched and their heads were also forcibly tonsured by the people belonging to another community, it said. The NHRC has taken "suo motu cognisance of a media report revealing that two persons were beaten up, forced to eat grass and drink drain water, on suspicion of illegally smuggling cattle by people belonging to other community on June, 26," it said in a statement. PTI



Atrocities against 2 Dalit men: NHRC serves notice on Odisha Chief Secy, DGP

ANI

NEW DELHI

The National Human Rights Commission (NHRC), India, has taken suo moto cogniof an sance incident reported from Odisha's Ganjam district, where two men belonging to Scheduled Caste community were allegedly assaulted and humiliated by individuals from another community.

The alleged attack occurred on June 26, 2025, based on suspicions that the victims were illegally transporting cattle.

NHRC stated that according to media accounts, the two men were not only brutally beaten but were also forcibly fed grass and made to drink drain water. Their mobile phones were reportedly snatched, and their heads were forcibly shaved. The alleged assault has drawn strong condemnation, given the apparent

caste-based nature of the humiliation.

Taking serious note of the incident, the NHRC has observed that if these allegations are substantiated, they amount to grave violations of human rights.

In response, the Commission has issued notices to the Chief Secretary and the Director General of Police, Odisha, seeking a comprehensive report on the matter within two weeks.

The Commission has asked the state authorities to detail the action taken against the accused, the status of any criminal proceedings initiated, and whether any assistance or compensation has been extended to the victims.

The NHRC stated that the protection of marginalised communities against castebased discrimination and violence is a constitutional imperative.



HEALTHCARE HORROR | Hospital exploited Ayushman Bharat Yojana

FAKE DOC CASE: NHRC orders FIRs, compensation

Our Staff Reporter

BHOPAL

The National Human Rights Commission (NHRC) has directed the state government to file separate FIRs for each death, provide Rs 10 lakh compensation to each bereaved family, and suspend the licence of Mission Hospital, Damoh, after revelations that an unqualified man posing as a UK-based heart specialist caused multiple patient deaths.

In its order dated July I, the NHRC held the state accountable for gross negligence after it was found that Narendra Vikramaditya Yadav, masquerading as renowned cardiologist Dr. N John Camm, conducted at least 15 cardiac procedures between December 2024 and February 2025, resulting in deaths of seven patients.

The NHRC conducted an on-site inquiry from April 7 to 9, prompted by local whistleblowers. Investigations confirmed that Yadav had no medical qualification and his claimed alma mater, North Bengal Medical College, denied any record of him.

Further inquiry revealed that the hospital fraudulently used the credentials of Dr. Akhilesh Dubey to obtain a licence for its Cath Lab without his knowledge or consent. Despite the magnitude of the incident, only one FIR had initially been filed.

Moreover, the hospital ex-



Narendra Yadav as Dr N John Camm File Photo

ploited Ayushman Bharat scheme, illegally charging patients up to Rs 2.5 lakh for procedures that were supposed to be free. Patients' Ayushman cards were seized at admission, and no refunds or medical reports were is-

ploited Ayushman Bharat sued, violating both patient scheme, illegally charging patients up to Rs 2.5 lakh for care norms.

The NHRC also ordered a probe into the misuse of Nazul land where the hospital is situated. The Director General of Police has been instructed to

Medical fraud in nutshell

- Narendra Vikramaditya Yadav posed as Dr. N John Camm and caused death of 7 patients.
- Used credentials of Dr Akhilesh Dubey without consent to get Cath Lab approval.
- Patients charged Rs 2.5 lakh for free services; cards confiscated, no reports/refunds.
- FIR for each case, Rs 10 lakh compensation, hospital licence suspension, land misuse probe.

register individual FIRs for each death and ensure thorough investigation.



ओडिशा सरकार को एनएचआरसी का नोटिस

नई दिल्ली (एसएनबी)। राष्ट्रीय एनएचआरसी ने मीडिया की एक खबर का मानवाधिकार आयोग (एनएचआरसी) ने ओडिशा सरकार और राज्य के पुलिस

प्रमख को नोटिस जारी किया है कि गंजाम जिले में अवैध मवेशी तस्करी के संदेह में अनुस्चित जाति (एससी) के दो लोगों की कथित तौर पर पिटाई की गई और उन्हें घास खाने तथा नाले का पानी पीने के लिए मजब्र किया गया। आयोग ने कहा कि खबरों में कहा गया है

कि दूसरे समुदाय के लोगों ने कथित तौर पर पीड़ितों के मोबाइल फोन छीन लिए और उनके सिर भी जबरन मुड़वा दिए।

एनएचआरसी ने कहा कि यदि यह समाचार सच है, तो इससे मानवाधिकारों के उल्लंघन का गंभीर मुद्दा खड़ा होता है। स्वतः संज्ञान लिया है, जिसमें दावा किया गया है कि 26 जुन को ओडिशा के गंजाम

> जिले में दूसरे समुदाय के कुछ लोगों ने अवैध रूप से मवेशियों की तस्करी करने के संदेह में अनुसचित जाति के दो व्यक्तियों की पिटाई की और उन्हें घास खाने तथा

नाले का पानी पीने के लिए मजबूर किया।

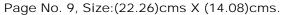
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महानिदेशक (डीजीपी) को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है। एनएचआरसी ने कहा कि रिपोर्ट में अपराधियों के खिलाफ की गई कार्रवाई और पीड़ितों को दिए गए मुआवजे के बारे में जानकारी दी जाए।



का मामला







ओडिशा सरकार को एनएचआरसी का नोटिस

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लिए मजबूर करने का मामला

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नई दिल्ली, एजेंसी। एनएच आरसी ने बुधवार को बताया कि आयोग ने ओडिशा सरकार और पुलिस प्रमुख को नोटिस जारी किया है। दर असल, गंजाम जिले में अवैध मवेशी तस्कर के संदेह में अनुसूचित जाति के दो लोगों को पीटने, घास खाने और नाले का पानी पीने को मजबूर किया गया।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मीडिया की एक खबर का स्वतः संज्ञान लेते हुए मवेशी तस्कर के संदेह में युवक को नाली का पानी पिलाने का मामला

ओडिशा के मुख्य सचिव और डीजीपी को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी। आयोग ने कहा कि पीड़ितों के सिर भी जबरन मुड़वा दिए। यदि यह सच हैं, तो इससे मानवाधिकारों का उल्लंघन हुआ।



एनएचआरसी ने ओडिशा सरकार को नोटिस दिया

नई दिल्ली, एजेंसी। एनएच आरसी ने बुधवार को बताया कि आयोग ने ओडिशा सरकार और पुलिस प्रमुख को नोटिस जारी किया है। दर असल, गंजाम जिले में अवैध मवेशी तस्कर के संदेह में अनुसूचित जाति के दो लोगों को पीटने, घास खाने और नाले का पानी पीने को मजबूर किया गया।

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NHRC

NHRC, India takes suo motu cognizance of the reported atrocity on two persons belonging to the Scheduled Caste by some people of the other community on suspicion of illegally smuggling cattle in the Ganjam District of Odisha

Press release

National Human Rights Commission

https://nhrc.nic.in/media/press-release/nhrc-india-takes-suo-motu-cognizance-reported-atrocity-two-persons-belonging

New Delhi: 2nd July, 2025

NHRC, India takes suo motu cognizance of the reported atrocity on two persons belonging to the Scheduled Caste by some people of the other community on suspicion of illegally smuggling cattle in the Ganjam District of Odisha

Issues notices to the Chief Secretary and the Director General of Police, Odisha, calling for a detailed report on the matter within 2 weeks

The National Human Rights Commission (NHRC), India, has taken suo motu cognizance of a media report revealing that two persons belonging to the Scheduled Caste were beaten up, forced to eat grass and drink drain water, on suspicion of illegally smuggling cattle by some people belonging to other community, in Ganjam district of Odisha, on 26th June, 2025. Reportedly, their mobile phones were snatched and their heads were also forcibly tonsured.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Accordingly, it has issued notices to the Chief Secretary and the Director General of Police, Odisha, calling for a detailed report on the matter, within 2 weeks.

The report is expected to include the action taken against the perpetrators and compensation, if any, provided to the victims.



Hindu

NHRC issues notice to Odisha Government, DGP over two persons beaten up, forced to drink drain water

The National Human Rights Commission seeks report in 2 weeks, expected to include the action taken against the perpetrators and compensation, if any, provided to the victim

https://www.thehindu.com/news/national/odisha/nhrc-issues-notice-to-odisha-government-dgp-over-two-persons-beaten-up-forced-to-drink-drain-water/article69763888.ece

Updated - July 02, 2025 04:25 pm IST - New Delhi

PTI

Reportedly, their mobile phones were snatched and their heads were also forcibly tonsured by the people belonging to another community, NHRC said. File | Photo Credit: The Hindu

The National Human Rights Commission (NHRC) on Wednesday (July 2, 2025) said it has issued notices to the Odisha government and the state's police chief over reports that two people belonging to the Scheduled Caste were allegedly beaten up and forced to eat grass and drink drain water on suspicion of illegal cattle smuggling in Ganjam district.

Reportedly, their mobile phones were snatched and their heads were also forcibly tonsured by the people belonging to another community, it said.

The NHRC has observed that the contents of the news report, if true, raise serious issues of violation of human rights.

The NHRC has taken "suo motu cognisance of a media report revealing that two persons belonging to the Scheduled Caste were beaten up and forced to eat grass and drink drain water on suspicion of illegally smuggling cattle by some people belonging to other communities in Ganjam district of Odisha on 26th June," it said in a statement.

Accordingly, it has issued notices to the chief secretary and the Director General of Police (DGP) of Odisha, seeking a detailed report in two weeks. The report is expected to include the action taken against the perpetrators and compensation, if any, provided to the victims, it said.



Tathya

NHRC Seeks Caste Atrocity Report

https://tathya.in/nhrc-seeks-caste-atrocity-report/

By Tathya Correspondent - July 2, 2025

New Delhi: The National Human Rights Commission (NHRC) of India has taken suo motu cognizance of a disturbing media report concerning the brutal assault and humiliation of two individuals belonging to the Scheduled Caste community in Ganjam district, Odisha.

The incident, which reportedly occurred on June 26, 2025, involved the victims being beaten, forced to consume grass and drain water, and subjected to forced tonsuring of their heads, allegedly by members of another community on suspicion of illegally smuggling cattle. Their mobile phones were also snatched during the ordeal.

The Commission, upon reviewing the gravity of the allegations, has observed that the reported events, if true, constitute serious violations of human rights.

In response, the NHRC has promptly issued notices to the Chief Secretary and the Director General of Police (DGP) of Odisha. They have been directed to submit a comprehensive report on the matter within two weeks.

This report is expected to detail the actions taken against the perpetrators responsible for this heinous act and to confirm whether any compensation has been provided to the victims.

The incident highlights the persistent challenges faced by vulnerable communities and underscores the need for robust enforcement of laws protecting human rights and preventing atrocities.

The NHRC's swift intervention demonstrates its commitment to addressing such egregious violations and ensuring accountability.



The Print

Odisha: NHRC takes suo motu cognisance after 2 Dalits get assaulted over cattle smuggling

2 SC persons were beaten up, forced to eat grass & drink drain water, on suspicion of illegally smuggling cattle in Ganjam district of Odisha, on 26 June.

https://theprint.in/india/odisha-nhrc-takes-suo-motu-cognisance-after-2-dalits-get-assaulted-over-cattle-smuggling/2677239/

ANI | 02 July, 2025 04:20 pm IST

New Delhi: The National Human Rights Commission (NHRC), India on Wednesday took suo motu cognizance of a media report revealing that two persons belonging to the Scheduled Caste were beaten up, forced to eat grass and drink drain water, on suspicion of illegally smuggling cattle by some people belonging to other community, in Ganjam district of Odisha, on June 26, 2025, as per an official release.

Reportedly, their mobile phones were snatched, and their heads were also forcibly tonsured.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights.

Accordingly, it has issued notices to the Chief Secretary and the Director General of Police, Odisha, calling for a detailed report on the matter within two weeks.

The report is expected to include the action taken against the perpetrators and compensation, if any, provided to the victims.

Meanwhile, in Telangana, High Court advocate Rama Rao filed a complaint with NHRC regarding the blast at the Sigachi Industries Limited pharmaceutical factory in Pashamylaram Industrial Area, which occurred on Monday. The complaint alleges that the incident, which resulted in several worker fatalities and injuries, was caused by the company's failure to follow safety protocols and negligence on the part of management.

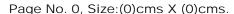
According to the complaint, "Several workers have been killed after a suspected reactor explosion caused a fire in a chemical factory in Telangana. As per officials, the incident took place at the Sigachi Chemical Industry in Pashamylaram on Monday. As many as 108 workers were at the factory at the time of the blast, which could be heard about five km away. The explosion triggered a huge fire, and 15 fire engines were used to douse the flames. According to eye-witnesses, such was the impact of the explosion that workers were tossed in the air and fell several meters away."

"As the bodies of some victims were blown to pieces or charred beyond recognition, disaster occasioned due to failure in following the safety protocols, negligence on part of management, post disaster response of authorities was slow, indicating their unpreparedness, fire fighters had to reach the place from Secunderabad which is nearly

Page No. 0, Size:(0)cms X (0)cms.

40 km away, necessary case may be directed to registered against Chidambarnathan Shanmuganathan, Dhanalakshmi Guntaka, Amit Raj Sinha, Sarveswar Reddy Sanivarapu, Vivek Kumar, Subbarami Oruganti Reddy, Rabindra Prasad Sinha, and Bindu Vinodhan (Directors/Management of Sigachi) for an offence of culpable homicide not amounting to Murder, direct the management to pay a sum of Rs 25,00,000 as compensation in case of deceased alongside a sum of Rs 10,00,000 for injured and disabled, investigations may be directed to be carried out with specific reference to cause of blast, safety audits may be conducted in all establishments throughout the industrial areas of Telangana for preventing any repetition," the complaint further said.

ODISHA DIARY, Online, 3.7.2025





Odisha Diary

NHRC, India takes suo motu cognizance of the reported atrocity on two persons belonging to the Scheduled Caste by some people of the other community on suspicion of illegally smuggling cattle in the Ganjam

https://orissadiary.com/nhrc-india-takes-suo-motu-cognizance-of-the-reported-atrocity-on-two-persons-belonging-to-the-scheduled-caste-by-some-people-of-the-other-community-on-suspicion-of-illegally-smuggling-cattle-in-the-g/

By:Odisha Diary Bureau | Date: July 2, 2025

The National Human Rights Commission (NHRC), India, has taken suo motu cognizance of a media report revealing that two persons belonging to the Scheduled Caste were beaten up, forced to eat grass and drink drain water, on suspicion of illegally smuggling cattle by some people belonging to other community, in Ganjam district of Odisha, on 26th June, 2025. Reportedly, their mobile phones were snatched and their heads were also forcibly tonsured.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Accordingly, it has issued notices to the Chief Secretary and the Director General of Police, Odisha, calling for a detailed report on the matter, within 2 weeks.

The report is expected to include the action taken against the perpetrators and compensation, if any, provided to the victims.



Sambad

Atrocities against 2 Dalit men: NHRC serves notice on Odisha Chief Secretary, DGP

The National Human Rights Commission (NHRC) has taken suo motu cognizance of the alleged atrocities meted out to two Dalit men in Odisha's Ganjam district some days ago.

https://sambadenglish.com/latest-news/atrocities-against-2-dalit-men-nhrc-serves-notice-on-odisha-chief-secretary-dgp-9456651

by Priya Ranjan Swain | 02 Jul 2025 16:46 IST

Bhubaneswar: The National Human Rights Commission (NHRC) has taken suo motu cognizance of the alleged atrocities meted out to two Dalit men in Odisha's Ganjam district some days ago.

The rights body has served notices on the Chief Secretary and Director General of Police (DGP) in Odisha in connection with the incident. Both the officials were asked to submit a detailed report in this regard within two weeks.

The NHRC has asked the Chief Secretary and DGP to mention about the action taken against the perpetrators and provision of compensation, if any, to the victims in their reports.

As per the allegations, two Dalit men were subjected to mental and physical torture by a group of people at Kharigumma village under Dharakote police station in Ganjam on June 22.

The two men, Bulu Nayak and Babula Nayak, of Singipur village of Dharakote block, were returning home after buying three cows to gift them as dowry during the marriage of a daughter of their family.

A group of people stopped the duo midway and demanded money from them by accusing them of smuggling cattle.

Upon refusal, the two Dalit men were allegedly assaulted and their heads were tonsured partially. They were forced to crawl on their knees for nearly two kms. Moreover, the victims were also made to eat grass and drink drainage water.

The police have arrested at least eight persons in connection with the incident.



News Room Odisha

NHRC Takes Suo Motu Cognizance of Atrocity Against Dalits in Odisha's Ganjam, Seeks Report in Two Weeks

https://www.newsroomodisha.com/nhrc-takes-suo-motu-cognizance-of-atrocityagainst-dalits-in-odishas-ganjam-seeks-report-in-two-weeks/

By Newsroom Odisha Network | On Jul 2, 2025

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognizance of a disturbing media report highlighting a brutal atrocity against two Scheduled Caste persons in Odisha's Ganjam district.

The incident, which occurred on June 26, 2025, involved the victims being brutally assaulted, forced to eat grass, and made to drink drain water by individuals from another community on suspicion of cattle smuggling.

According to the report, the victims were also forcibly tonsured and their mobile phones were snatched by the attackers.

Taking serious note of the reported human rights violations, the Commission observed that the details, if true, reflect a grave infringement of the victims' dignity and rights. It has issued notices to the Chief Secretary and the Director General of Police (DGP) of Odisha, seeking a comprehensive report within two weeks.

The NHRC has directed that the report must outline the action taken against the accused and specify whether any relief or compensation has been extended to the victims.



PIB

एनएचआरसी ने ओडिशा के गंजम जिले में मवेशियों की तस्करी के संदेह में अनुसूचित जाति के दो व्यक्तियों पर अत्याचार की रिपोर्ट का स्वतः संज्ञान लिया

ओडिशा के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी गई

https://www.pib.gov.in/PressReleasePage.aspx?PRID=2141502

Posted On: 02 JUL 2025 1:39PM by PIB Delhi

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), भारत ने उस मीडिया रिपोर्ट का स्वत: संज्ञान लिया है, जिसमें 26 जून, 2025 को ओडिशा के गंजम जिले में दूसरे समुदाय के कुछ लोगों द्वारा मवेशियों की तस्करी करने के संदेह में अनुसूचित जाति के दो व्यक्तियों की पिटाई की गई। इतना ही नहीं, उन्हें घास खाने और नाले का पानी पीने के लिए भी मजबूर किया गया। उनके मोबाइल फोन छीन लिए गए और उनके सिर भी जबरन मुंडवा दिए गए।

आयोग ने पाया है कि अगर समाचार रिपोर्ट की सामग्री सच है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला है। आयोग ने ओडिशा के मुख्य सचिव और पुलिस महानिदेशक को मामले का नोटिस भेजकर 2 सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

रिपोर्ट में अपराधियों के विरुद्ध की गई कार्रवाई तथा पीड़ितों को प्रदान किए गए मुआवजे (यदि कोई हो) का विवरण शामिल होने की उम्मीद है।

एमजी/केसी/पीसी/एसके

(Release ID: 2141502)



Amar Ujala

ओडिशा: अनुसूचित जाति के लोगों के साथ दुर्व्यवहार मामले में NHRC की कार्रवाई, सरकार और DGP को जारी किया नोटिस

https://www.amarujala.com/india-news/nhrc-issues-notice-to-odisha-govt-and-dgp-over-two-persons-beaten-up-forced-to-drink-drain-water-2025-07-02

पीटीआई, भुवनेश्वर Published by: राहुल कुमार Updated Wed, 02 Jul 2025 03:32 PM IST

सार

देश

एनएचआरसी ने बुधवार को कहा कि उसने ओडिशा सरकार और राज्य के पुलिस प्रमुख को उन रिपोर्टों पर नोटिस जारी किया है, जिनमें बताया गया है कि गंजम जिले में अवैध मवेशी तस्करी के संदेह में अनुसूचित जाति के दो लोगों को कथित तौर पर पीटा गया, घास खाने और नाले का पानी पीने के लिए मजबूर किया गया।

विस्तार

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को ओडिशा सरकार और राज्य के पुलिस महानिदेशक को नोटिस जारी किया है। यह नोटिस मीडिया रिपोर्टों के आधार पर जारी किया गया है। दरअसल गंजाम जिले में दो अनुसूचित जाति के लोगों को अवैध पशु तस्करी के संदेह में बुरी तरह पीटा गया था, उन्हें घास खाने और नाली का पानी पीने के लिए मजबूर किया गया था।

मानवाधिकार आयोग ने बताया कि आरोपियों ने पीड़ितों के मोबाइल फोन छीन लिए और जबरन उनके सिर भी मुंडवा दिए। ये अत्याचार कथित तौर पर एक अन्य समुदाय के लोगों द्वारा किए गए।एनएचआरसी ने अपने बयान में कहा कि यदि मीडिया रिपोर्ट की बातें सच हैं, तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला है। आयोग ने इस खबर का स्वत: संज्ञानलिया है।

आयोग ने 26 जून को घटित इस घटना को लेकर ओडिशा के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में आरोपियों के खिलाफ की गई कार्रवाई और पीड़ितों को दी गई क्षतिपूर्ति की जानकारी भी मांगी गई है।

ओडिशा



Hindustan

एनएचआरसी ने ओडिशा सरकार, डीजीपी को नोटिस जारी किया

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने ओडिशा सरकार को नोटिस जारी किया है। गंजाम जिले में अनुसूचित जाति के दो लोगों को अवैध मवेशी तस्करी के संदेह में पीटा गया और अपमानित किया गया। आयोग ने विस्तृत...

https://www.livehindustan.com/ncr/new-delhi/story-nhrc-issues-notice-to-odishagovernment-over-alleged-human-rights-violations-201751456518494.html

Newswrap हिन्दुस्तान , नई दिल्ली Wed, 2 July 2025 05:11 PM

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को बताया कि आयोग ने ओडिशा सरकार और पुलिस प्रमुख को नोटिस जारी किया है। दरअसल, गंजाम जिले में अवैध मवेशी तस्कर के संदेह में अनुसूचित जाति (एससी) वर्ग के दो लोगों को कथित रूप से पीटने, घास खाने और नाले का पानी पीने को मजबूर किया गया। एनएचआरसी ने मीडिया की एक खबर का स्वतः संज्ञान लेते हुए ओडिशा के मुख्य सचिव और पुलिस महानिदेशक (डीजीपी) को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी। आयोग ने कहा कि खबरों में कहा गया कि पीड़ितों के मोबाइल फोन छीन लिए और उनके सिर भी जबरन मुड़वा दिए।

एनएचआरसी ने कहा कि यदि यह समाचार सच हैं, तो इससे मानवाधिकारों के उल्लंघन का गंभीर मुद्दा खड़ा होता है। एनएचआरसी ने कहा कि रिपोर्ट में अपराधियों के खिलाफ की गई कार्रवाई और पीड़ितों को दिए गए मुआवजे (यदि कोई हो) के बारे में जानकारी शामिल किए जाने की अपेक्षा है।



In samachar

NHRC ने ओडिशा के गंजम जिले में मवेशियों की तस्करी के संदेह में अनुसूचित जाति के दो व्यक्तियों पर अत्याचार की रिपोर्ट का स्वतः संज्ञान लिया

https://insamachar.com/nhrc-takes-suo-motu-cognizance-of-report-of-atrocities-on-two-scheduled-caste-persons-on-suspicion-of-cattle-smuggling-in-odishas-ganjam-district/

Editor, Posted on 2 जुलाई 2025

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), भारत ने उस मीडिया रिपोर्ट का स्वत: संज्ञान लिया है, जिसमें 26 जून, 2025 को ओडिशा के गंजम जिले में दूसरे समुदाय के कुछ लोगों द्वारा मवेशियों की तस्करी करने के संदेह में अनुसूचित जाति के दो व्यक्तियों की पिटाई की गई। इतना ही नहीं, उन्हें घास खाने और नाले का पानी पीने के लिए भी मजबूर किया गया। उनके मोबाइल फोन छीन लिए गए और उनके सिर भी जबरन मुंडवा दिए गए।

आयोग ने पाया है कि अगर समाचार रिपोर्ट की सामग्री सच है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला है। आयोग ने ओडिशा के मुख्य सचिव और पुलिस महानिदेशक को मामले का नोटिस भेजकर 2 सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

रिपोर्ट में अपराधियों के विरुद्ध की गई कार्रवाई तथा पीड़ितों को प्रदान किए गए मुआवजे (यदि कोई हो) का विवरण शामिल होने की उम्मीद है।



Janta Se Rishta

दो दलितों पर अत्याचार: NHRC ने ओडिशा के मुख्य सचिव और DGP को नोटिस भेजा

https://jantaserishta.com/local/odisha/atrocities-on-two-dalits-nhrc-sends-notice-to-odisha-chief-secretary-and-dgp-4121379

Kavita2 2 July 2025 4:55 PM

दो दलितों पर अत्याचार:...

Odisha ओडिशा : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कुछ दिन पहले ओडिशा के गंजम जिले में दो दलित व्यक्तियों पर हुए कथित अत्याचारों का स्वत: संज्ञान लिया है।

मानवाधिकार निकाय ने घटना के संबंध में ओडिशा के मुख्य सचिव और पुलिस महानिदेशक (डीजीपी) को नोटिस जारी किया है। दोनों अधिकारियों को दो सप्ताह के भीतर इस संबंध में विस्तृत रिपोर्ट प्रस्तुत करने को कहा गया है।

एनएचआरसी ने मुख्य सचिव और डीजीपी से कहा है कि वे अपनी रिपोर्ट में अपराधियों के खिलाफ की गई कार्रवाई और पीड़ितों को मुआवजे (यदि कोई हो) के प्रावधान का उल्लेख करें।

आरोपों के अनुसार, 22 जून को गंजम के धारकोटे पुलिस स्टेशन के अंतर्गत खारीगुम्मा गांव में लोगों के एक समूह द्वारा दो दलित व्यक्तियों को मानसिक और शारीरिक रूप से प्रताड़ित किया गया।

धारकोटे ब्लॉक के सिंगीपुर गांव के दो व्यक्ति बुलू नायक और बाबुला नायक अपने परिवार की बेटी की शादी के दौरान दहेज के रूप में उपहार देने के लिए तीन गायें खरीदकर घर लौट रहे थे।

बीच रास्ते में कुछ लोगों ने दोनों को रोक लिया और उन पर मवेशियों की तस्करी का आरोप लगाकर उनसे पैसे मांगे। मना करने पर कथित तौर पर दोनों दिलतों पर हमला किया गया और उनके सिर मुंडवा दिए गए। उन्हें करीब दो किलोमीटर तक घुटनों के बल चलने के लिए मजबूर किया गया। इसके अलावा पीड़ितों को घास खाने और नाले का पानी पीने के लिए मजबूर किया गया। पुलिस ने इस घटना के सिलसिले में कम से कम आठ लोगों को गिरफ्तार किया है।



IBC24

दो लोगों को नाले का पानी पीने के लिए मजबूर करने के मामले में ओडिशा सरकार को एनएचआरसी का नोटिस

दो लोगों को नाले का पानी पीने के लिए मजबूर करने के मामले में ओडिशा सरकार को एनएचआरसी का नोटिस

https://www.ibc24.in/country/nhrc-issues-notice-to-odisha-govt-for-forcing-two-persons-to-drink-drain-water-3144256.html

Edited By: Bhasha | Modified Date: July 2, 2025 / 04:26 PM IST

Published Date: July 2, 2025 4:26 pm IST

नयी दिल्ली, दो जुलाई (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को कहा कि उसने इस खबर को लेकर ओडिशा सरकार और राज्य के पुलिस प्रमुख को नोटिस जारी किया है कि गंजाम जिले में अवैध मवेशी तस्करी के संदेह में अनुसूचित जाति (एससी) के दो लोगों की कथित तौर पर पिटाई की गई और उन्हें घास खाने तथा नाले का पानी पीने के लिए मजबूर किया गया।

आयोग ने कहा कि खबरों में कहा गया है कि दूसरे समुदाय के लोगों ने कथित तौर पर पीड़ितों के मोबाइल फोन छीन लिए और उनके सिर भी जबरन मुड़वा दिए।

एनएचआरसी ने कहा कि यदि यह समाचार सच है, तो इससे मानवाधिकारों के उल्लंघन का गंभीर मुद्दा खड़ा होता है।

एनएचआरसी ने मीडिया की एक खबर का स्वतः संज्ञान लिया है, जिसमें दावा किया गया है कि 26 जून को ओडिशा के गंजाम जिले में दूसरे समुदाय के कुछ लोगों ने अवैध रूप से मवेशियों की तस्करी करने के संदेह में अनुसूचित जाति के दो व्यक्तियों की पिटाई की और उन्हें घास खाने तथा नाले का पानी पीने के लिए मजबूर किया।

आयोग ने तदनुसार ओडिशा के मुख्य सचिव और पुलिस महानिदेशक (डीजीपी) को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

एनएचआरसी ने कहा कि रिपोर्ट में अपराधियों के खिलाफ की गई कार्रवाई और पीड़ितों को दिए गए मुआवजे (यदि कोई हो) के बारे में जानकारी शामिल किए जाने की अपेक्षा है।

भाषा

राजकुमार पारुल

पारुल



ETV Bharat

NHRC Issues Notice To Odisha Govt Over Alleged Torture Of Elderly Advocate By Police And IAS Probationer In Balasore

Taking cognisance of alleged violations, NHRC sought report from Odisha government after a 70-year-old advocate was allegedly tortured by police and IAS probationer in Balasore.

https://www.etvbharat.com/en/!bharat/nhrc-issues-notice-to-odisha-govt-over-alleged-torture-of-elderly-advocate-by-police-ias-trainee-officer-in-balasore-enn25070205809

By ETV Bharat English Team | Published : July 2, 2025 at 7:17 PM IST

2 Min Read

Cuttack: Taking cognisance of a representation filed by the All-Odisha Lawyers Association (AOLA), the National Human Rights Commission (NHRC) on Wednesday issued a notice to Odisha government asking its Chief Secretary to examine the allegation of torture meted out to a 70-year-old advocate of Balasore Bar Association by the police and a trainee IAS officer. The Commission has asked the state government to submit a report within a period of 15 days.

General Secretary of AOLA Prasanna Kumar Nanda had filed the representation before the NHRC last month complaining that probationary IAS officer Shamal Kalyanrao Bhagat along with some police personnel of Balasore district had forcibly detained senior advocate Purusottam Das at Sahadevkhunta police station and tortured him to undertake a false confession on June 9, 2025.

When the septuagenarian refused to make the false confession, he was arrested the following day allegedly on fabricated charges and was forwarded to the court from where he was remanded in judicial custody. The case relates back to an incident that occurred on June 6, 2025 at Balasore circuit House where the senior advocate was allegedly abused and manhandled by the young female probationary IAS officer Bhagat.

According to reports, advocate Das had gone to the Circuit House to meet the local MLA. He pushed open an ajar door after knocking it thinking that the suit was occupied by the MLA. However, seeing Bhagat on a sofa inside the suit, advocate Das stepped back immediately after apologising. This, nevertheless, enraged Bhagat so much that she abused the elderly man in filthy language and threatened him of police action for trying to enter her suit in an inebriated condition, reports said.

Subsequently, the AOLA sought the intervention of NHRC to preserve the CCTV footage of the police station, undertake an independent enquiry, take stern action against the trainee IAS officer and concerned policemen and consider suitable compensation for the victim for serious violation of his Human Rights and mental torture.



The New Indian Express

NHRC seeks report from chief secretary on lawyer torture

On June 6, 70-year-old Purusottam Das, member of Balasore Bar Association was allegedly abused and physically manhandled by Shamal Kalyanrao Bhagat, a probationary IAS officer

https://www.newindianexpress.com/states/odisha/2025/Jul/03/nhrc-seeks-report-from-chief-secretary-on-lawyer-torture

Express News Service | Updated on: 03 Jul 2025, 8:49 am

1 min read

CUTTACK: The National Human Rights Commission (NHRC) on Wednesday took cognisance of a serious complaint alleging police brutality and illegal detention of Purusottam Das, member of Balasore Bar Association, and sought an urgent report from the state government.

Acting on a complaint filed by advocate Prasanna Kumar Nanda and general secretary of the All Odisha Lawyers' Association (AOLA), the Commission has directed the chief secretary of Odisha to examine the matter and submit a detailed report within 15 days.

According to the complaint, on June 6, 70-year-old Das was allegedly abused and physically manhandled by Shamal Kalyanrao Bhagat, a probationary IAS officer. Matters escalated further when, on June 9, Das was reportedly detained by police, tortured, and coerced into giving a false confession.

He was later arrested on June 10 on what the AOLA claims were fabricated charges.

Taking the matter seriously, NHRC member Justice BR Sarangi observed that the allegations amount to "serious violations of human rights" and merit immediate attention. "The registry is directed to send a copy of the complaint to the chief secretary of Odisha to examine the matter and submit a report expeditiously within 15 days," Justice Sarangi ordered.



Times of India

NHRC asks state govt for report on lawyer's `custodial torture'

https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-asks-state-govt-for-report-on-lawyers-custodial-torture/articleshow/122211795.cms

Jul 2, 2025, 11.53 PM IST

Cuttack: National Human Rights Commission (NHRC) on Wednesday sought a detailed report from the Odisha govt after taking cognisance of a complaint alleging custodial torture and wrongful arrest of 70-year-old advocate Purusottam Das by Balasore police officers, following an altercation with a probationary IAS officer.

The complaint, filed by advocate Prasanna Kumar Nanda, general secretary of the All Odisha Lawyers' Association (AOLA), was received by the commission on June 24. It referred to a June 6 incident in which Das, a senior member of Balasore Bar Association, was allegedly abused and manhandled by a probationary IAS officer Shamal Kalyanrao Bhagat. The complaint further stated that on June 9, Das was forcibly detained and tortured by police to extract a false confession. He was arrested the following day on what AOLA described as "fabricated charges".

In the order on July 2, NHRC member Justice B R Sarangi said the allegations amounted to "serious violations of human rights". "The commission is of the considered view that the allegations levelled in the complaint are serious. Accordingly, the registry is directed to send a copy of the complaint to the chief secretary, govt of Odisha, to examine the matter and submit a report expeditiously within a period of 15 days," the order stated.

The complainant has also requested the preservation of relevant CCTV footage, an independent inquiry into the sequence of events, and appropriate compensation for the victim, along with strict action against the erring officers.

According to the complaint, on June 6 at 6:45pm, Das visited the Balasore circuit house to meet MLA Manas Kumar Dutta. While searching for the MLA on the first floor, he noticed a partially open, lit room and entered, assuming the MLA might be inside. There, he saw a woman on a sofa and turned back. Suddenly, the woman, a probationary IAS officer, rushed at him, verbally abused him in filthy language, manhandled him, and threatened police action, asserting her authority as an IAS officer.

The lawyers' association has condemned the incident and warned of state-wide agitation if the matter is not addressed promptly. Odisha State Bar Council (OSBC) has also demanded a judicial inquiry into the matter. When contacted, Balasore collector Mayur Suryawanshi Vikas told TOI, "I am yet to get a copy of the NHRC order."



Hindu

Fake cardiologist row: NHRC directs Centre for nationwide verification of cath labs

In its report, the NHRC has also flagged 'serious irregularities' in the implementation of Ayushman Bharat-Pradhan Mantri Jan Aarogya Yojana

https://www.thehindu.com/news/national/madhya-pradesh/fake-cardiologist-row-nhrc-directs-centre-for-nationwide-verification-of-cath-labs/article69765110.ece

Published - July 03, 2025 01:20 am IST - Bhopal

Mehul Malpani

The National Human Rights Commission (NHRC) has directed the Union Ministry of Health and Family Welfare (MoHFW) to verify all catheterisation laboratories (cath labs) across the country in view of the case of a "fake cardiologist" who was arrested in April after multiple deaths were reported at a hospital in Madhya Pradesh's Damoh.

In a report dated July 1, seen by The Hindu, the NHRC has also issued a set of directions to Madhya Pradesh authorities, including an inspection of all cath labs functional in the State and verification of qualification of doctors working in the labs, and a departmental action against the Chief Medical and Health Officer (CMHO), Damoh.

The human rights body issued directions based on its enquiry that was initiated in March on a complaint from Damoh Child Welfare Committee president, Deepak Tiwari, who had alleged that at least seven patients treated by Narendra Vikramaditya Yadav, who posed as a United Kingdom-based cardiologist identifying as Dr. N. John Camm, had passed away at Mission Hospital, Damoh.

A three-member team of the NHRC had also visited Damoh in April to investigate the matter.

Mr. Yadav had been arrested from Uttar Pradesh's Prayagraj in April, about two months after he worked at the hospital in Damoh, after an FIR was filed against him for fraud and forgery.

Over the course of the investigation, the local police had revealed that Mr. Yadav had been posing as a cardiologist for about 20 years and impersonating Dr. John Camm, a famous cardiologist, for about 10 years and had worked in various hospitals across India, including Apollo Hospital, Raipur, Chhattisgarh; Fortis Hospital, Kota, Rajasthan; and Wockhardt Hospital, Hyderabad, Telangana.

The police had claimed that while his MBBS degree from University of North Bengal, Siliguri, in 1996 had been verified, various other degrees and certificates such as MD and DM were found to be "forged".

However, the NHRC said that the principal of the North Bengal Medical College has denied that Mr. Yadav studied there.

Page No. 0, Size:(0)cms X (0)cms.

In its report, the NHRC has also flagged "serious irregularities" in the implementation of Ayushman Bharat-Pradhan Mantri Jan Aarogya Yojana (AB-PMJAY) at Mission Hospital and alleged that the hospital had been charging patients for services covered under the Scheme.

"It was observed that the hospital have systematically misused the scheme by issuing fraudulent bills for treatments. It has also been brought to the notice of the inquiry team, through the statements made by multiple family members of the patients, that there has been a pattern of overcharging, particularly in relation to high-cost procedures such as angiography," the report said, asking the Union Health Ministry to issue directions to all State Governments to check the implementation of the Scheme in "its letter and spirit".

"Further, it was observed that accused Ajai Lall was allegedly collecting foreign funding from aboard in the name of poor patients treatment at Mission Hospital," it added.

The NHRC has also asked the Income Tax department to probe the "alleged fund raising and donations from aboard" at the hospital.

The body asked Madhya Pradesh authorities to initiate departmental action against Damoh CMHO for "negligence and dereliction of duty" over issuing the licence of cath lab to Mission Hospital in the name of Jabalpur-based cardiologist Akhilesh Dubey, who "denied giving his consent".

Further, the NHRC also directed the State Director-General of Police Kailash Makwana to ensure registration of separate FIRs in the cases of seven deaths, an FIR against hospital trustee Ajay Lall under relevant criminal provisions, and departmental action against police officers involved in "negligence in registration of FIR and investigation".



Indian Express

Fake Dr John Camm case exposed police failures, NHRC says

The accused, Narendra Vikramaditya Yadav, was arrested from Uttar Pradesh in April and is currently under judicial custody.

https://indianexpress.com/article/india/fake-dr-john-camm-case-exposed-police-failures-nhrc-says-10102777

Written by Anand Mohan J. | Bhopal | July 3, 2025 06:50 IST

4 min read

In its report on the case of a fake cardiologist, who practised in Madhya Pradesh and other parts of India after falsely taking the identity of UK-based Dr N John Camm, the National Human Rights Commission (NHRC) has criticised the police investigation, finding "several discrepancies" and inadequate charges filed against those responsible for seven patient deaths.

The NHRC report, submitted on July 1, said: "The present case is connected with deaths of victims during treatment provided by the alleged fake doctors. The police have registered the FIR under sections of IPC which prescribe much lesser punishment, whereas allegations pertain to homicide, cheating, forgery etc."

The accused, Narendra Vikramaditya Yadav, was later arrested from Uttar Pradesh in April and is currently under judicial custody.

The NHRC criticised the police investigation, saying that "the police failed to take cognisance of the fact that the present FIR pertains to treatment given by a fake doctor, not medical negligence. The police should have initiated the investigation rather to wait for the inquiry report."

The commission said, "The submission of questionable documents, absence of a verifiable qualification/license and permitting an unqualified person to not only practise as a doctor but also to perform life-threatening critical surgeries are wilful negligence and severe breach of statutory duties by CMHO, Damoh (the Chief Medical and Health Officer of Madhya Pradesh's Damoh district)."

The report revealed that Yadav had falsely claimed to be an alumnus of North Bengal Medical College, and that the institution had denied this claim.

The NHRC report also alleged that the management of the Damoh hospital where he worked had engaged in fraudulent activities for years without proper oversight. "The accused was running the hospital since several years. However, it is evident that no effort was taken by the CMHO, Damoh, to verify the degree and registration of the doctors and the establishment. Apparently, no inspection was carried out prior to the filing of the present complaint," the report said.

The hospital also allegedly misused the credentials of another doctor, Dr Akhilesh Dubey, to fraudulently obtain a license for its Cath Lab without his consent, the report said. According to the commission's findings, "Dr Akhilesh Dubey informed that he had been providing Super Specialist OPD at Mission Hospital, Damoh, once in a month for the last 3 to 5 years and Mission Hospital runs a Cath Lab at Damoh. However, he has no relation with the Cath Lab of Mission Hospital."

The report also alleged serious irregularities in the implementation of the Ayushman Bharat government-sponsored health insurance scheme at the hospital. It said the hospital "systematically misused the scheme by issuing fraudulent bills for treatments".

Families of patients were allegedly compelled to pay substantial amounts despite having Ayushman Bharat cards. The report said, "In several cases, patient was allegedly compelled to pay Rs 2,15,000 (to) Rs 2,80,000 for an angiography and other procedures, and even the Ayushman Bharat card was taken at the time of admission, however, no money or very less money was refunded back to the family members."

The NHRC has directed the Madhya Pradesh government to file separate FIRs and provide compensation to the families of those who died allegedly after being treated by the fake cardiologist.



Yes Punjab News

`File separate FIRs, compensate victim families': NHRC tells MP govt on Mission Hospital case

https://yespunjab.com/file-separate-firs-compensate-victim-families-nhrc-tells-mp-govt-on-mission-hospital-case/

Bhopal, July 2, 2025

In the infamous fake doctor case involving Mission Hospital in Damoh in Madhya Pradesh, the National Human Rights Commission (NHRC) has ordered the state government to register separate FIRs for each incident and provide compensation to the victims' families.

In its order dated July 1, the NHRC directed the Madhya Pradesh government to suspend the hospital's license, pay Rs 10 lakh each to the next of kin of the deceased, and investigate the misuse of Nazul land where the hospital operates.

The Commission also called for a nationwide audit of Cath Labs and stricter enforcement of Ayushman Bharat guidelines.

The Chief Secretary of Madhya Pradesh has been asked to initiate a departmental inquiry against the Chief Medical and Health Officer (CMHO) of Damoh. The Chief Commissioner of Income Tax has been tasked with investigating foreign donations allegedly collected under the guise of treating poor patients.

Meanwhile, the Economic Offences Wing will probe financial irregularities, and the Union Ministry of Health has been asked to verify Cath Lab operations across the country.

The NHRC has also directed the Director General of Police to register separate FIRs in each death reported.

The case revolves around a man impersonating renowned UK-based cardiologist "Dr. N John Camm," who was actually an unqualified individual named Narendra Vikramaditya Yadav. Between December 2024 and February 2025, Yadav allegedly carried out at least 15 cardiac procedures, leading to the deaths of seven patients.

Following a complaint from local whistleblowers, the NHRC conducted an on-site inquiry from April 7 to 9, 2025. Investigations revealed that Yadav had falsely claimed to be an alumnus of North Bengal Medical College, a claim denied by the institution.

The hospital had also misused the credentials of another doctor, Dr. Akhilesh Dubey, to fraudulently obtain a license for its Cath Lab without his consent

Despite the seriousness of the case, only one FIR had initially been filed. The NHRC criticised the police for using repealed laws and neglecting to apply appropriate charges such as culpable homicide, cheating, and forgery.

The Commission has now called for separate FIRs in each case and disciplinary action against the responsible police officers.

The inquiry further revealed that the hospital systematically exploited the Ayushman Bharat scheme, charging patients up to Rs 2.5 lakh for procedures that were meant to be free.

Patients' Ayushman cards were taken at admission, with no refunds or medical reports provided—a practice that not only violated patient rights but also undermined the scheme's purpose.

The NHRC has recommended whistleblower protection for complainants Deepak Tiwari and Krishna Patel, who played a key role in exposing the scandal.

The case has triggered widespread public concern and renewed calls for sweeping reform in healthcare oversight and accountability.(Agency)



Organiser

Madhya Pradesh: NHRC report exposes Mission hospital Damoh over fake doctor, illegal surgeries and Ayushman fraud

https://organiser.org/2025/07/02/300629/bharat/madhya-pradesh-nhrc-blasts-mission-hospital-damoh-for-fake-doctor-illegal-surgeries-and-ayushman-fraud/

Subhi Vishwakarma Jul 2, 2025, 07:20 pm IST in Bharat, Madhya Pradesh

On April 6, 2025, a Christian missionary hospital in the Damoh district of Madhya Pradesh drew national attention after allegations surfaced that a fake doctor was employed at the hospital, leading to the deaths of at least seven patients. The man, who had assumed the identity of a renowned British cardiologist, allegedly performed multiple heart surgeries despite lacking medical credentials. The case has since spiralled into a major human rights and healthcare scandal involving impersonation, fraud, and systemic failure in regulation and enforcement.

According to Deepak Tiwari, a lawyer and the president of the district's Child Welfare Committee, the accused, identified as Narendra Vikramaditya Yadav, had been posing as "Dr. N. John Camm," a distinguished British cardiologist from St. George's University, London. Yadav reportedly conducted 15 heart surgeries at the Mission Hospital, out of which seven patients lost their lives.

How the matter came to light?

The matter came to light in February 2025, when a patient filed a complaint raising suspicions about the doctor's ability to conduct a proper diagnosis. Following the complaint, Yadav fled the area.

Tiwari stated, "When documents at the hospital were checked as part of the probe, it was revealed that a man named Narendra Yadav had impersonated the London-based doctor to work here."

The probe, initially handled by the District Medical Officer, was later escalated, and a high-level panel was constituted at Netaji Subhash Chandra Bose Medical College, Jabalpur, to verify the accused's credentials.

Investigations confirmed that the accused had forged documents and fraudulently used the identity of Professor Camm.

In a letter to the National Human Rights Commission (NHRC), Deepak Tiwari alleged that the Christian Mission Hospital failed to report the patient deaths to the police. He also claimed that families of the deceased were misled, charged exorbitant fees, and denied post-mortem examinations of the deceased. Dr. Camm himself confirmed via email to the media that his identity had been stolen and used without consent.

A hospital official, while acknowledging the controversy, stated that the individual was appointed through a government-approved agency. "After he ran away, we also gave a

complaint to the police about his suspicious behaviour. We also submitted all the documents related to him to the administration and the probe committee," the official said. The head of the hospital trust, Ajay Lal, was reported to be out of the country at the time.

What the authorities say?

Damoh Collector Sudhir Kochar confirmed that a detailed investigation was underway, though no FIR had been registered initially due to the ongoing verification process. Notably, no direct complaints had been filed by the victims' families; the only formal complaint had come from the Child Welfare Committee.

NHRC member Priyank Kanoongo acknowledged the gravity of the case. He said the Commission had received the complaint and noted that the hospital, associated with the Ayushman Bharat scheme, had allegedly misappropriated government funds. "This is a serious complaint; we have taken cognisance of the matter, and an investigation is currently going on," Kanoongo stated.

Who is Ajay Lal?

In a disturbing revelation, Tiwari also alleged that the accused had a prior criminal background, including a kidnapping case registered in Hyderabad, and was known for frequently changing his location. In 2023, under the alias "Dr. N. John Kem," Yadav had made controversial social media posts, including one suggesting that UP Chief Minister Yogi Adityanath should be sent to France during the riots. He also posted doctored images featuring prominent politicians.

Notably, the pastor Ajay Lal, who runs the facility, was represented in the Supreme Court in 2023 by none other than Congress leader Vivek Tankha. He is currently an MP in the Rajya Sabha.

In November 2022, serious allegations surfaced against Ajai Lall, the head of the Mid India Christian Society, accusing him of forcefully converting a Dalit couple and their families to Christianity. The victims revealed that Church authorities not only coerced them into abandoning their Hindu faith but also offered them Rs 1,20,000 at the time of conversion with conditions attached.

Later, when they stopped attending Church services, they were allegedly threatened and asked to return the money with four times the interest. "They initially converted us forcefully and gave us Rs 1,20,000. They asked us to attend Church service and abandon the Hindu religion. When we could not continue, they threatened to recover the amount with heavy interest," one of the victims stated in a video.

Around the same period, National Commission for Protection of Child Rights (NCPCR) chairperson Priyank Kanoongo filed a complaint against ten members of the Mid India Christian Society. The complaint accused the organisation of converting several Hindu minor students living in its children's home and discouraging them from pursuing education, instead luring them with promises of becoming future pastors.

What the NHRC found?

The NHRC has now released a detailed investigation report under Case No. 585/12/12/2025, which highlights multiple layers of systemic failure and calls for immediate accountability. The report, dated July 1, 2025, was addressed to the Chief Secretary of Madhya Pradesh, the Director General of Police, the Chief Commissioner of Income Tax (Exemption), and the Secretary of the Ministry of Health and Family Welfare.

One of the most severe findings in the NHRC report is the rampant employment of unqualified doctors. The Commission stated, "Fake doctors are a menace to society and are playing with the lives of innocent people recklessly, without any fear of the law." The report criticised the Chief Medical and Health Officer (CMHO), Damoh, for failing to conduct routine checks and verifications of qualifications and licenses. NHRC demanded immediate departmental action against the CMHO for dereliction of duty.

Whistleblowers Deepak Tiwari and Krishna Patel, who exposed the racket, were lauded by the Commission. The NHRC recommended that both be granted protection under the Whistleblowers Protection Act, 2014, noting the risks they faced.

A separate fraudulent activity involved the unauthorised use of Dr. Akhilesh Dubey's name and documents to register and run a Cath Lab in the hospital. Dr. Dubey confirmed he never consented to this use, stating he had merely provided Super Specialist OPD services once a month. The NHRC report noted this as further evidence of the hospital's habitual forgery and implicates the District Health Officer as complicit.

Financial exploitation of Ayushman Bharat beneficiaries was another focal point of the NHRC report. The hospital allegedly issued inflated bills for surgeries like angiography, with patients being charged between Rs. 2.15 lakh to Rs. 2.80 lakh, despite their eligibility for free treatment under the scheme. The Collector of Damoh, in a communication dated April 26, 2025, confirmed that the complaints were valid.

The NHRC directed the DGP, Madhya Pradesh, to hand over the investigation to the Economic Offences Wing (EOW) due to possible financial fraud and misuse of government and foreign funds. It was alleged that Ajai Lall, son of Late Vijai Lall, was involved in receiving foreign donations under false pretences while also drawing from government schemes. The Chief Commissioner of Income Tax (Exemption) was instructed to conduct a parallel probe into the hospital's fundraising activities.

Land-related fraud also featured in the findings. The hospital is currently operating on Plot No. 86/1, a Nazul (government-owned) land, while the lease was officially granted for Plot No. 86/2 to the Disciples of Christ Church only in 2018. Dr. Ajai Lall had applied for construction on Plot No. 86/1 in 2016, claiming ownership, and had even filed a writ petition asserting such ownership. The NHRC stated this indicates deliberate manipulation of land records and accused the police of ignoring material evidence.

The NHRC also criticised the police investigation, noting that only one FIR had been filed despite seven deaths. Citing the Supreme Court's guidelines in State of Rajasthan vs

Surendra Singh Rathore (2025), the Commission emphasised that separate FIRs should have been filed for each incident. Moreover, police had invoked the repealed Madhya Pradesh Medical Council Act of 1987, nullifying their legal basis.

The charges involved—including impersonation, culpable homicide, and financial fraud—demanded more stringent sections of the Indian Penal Code. The Commission noted that the police had shown inaction by waiting for administrative inquiry reports instead of initiating immediate criminal proceedings.

Further investigations revealed that Narendra Yadav was never enrolled at North Bengal Medical College, despite hospital records suggesting otherwise. The NHRC concluded that the hospital management not only failed to verify Yadav's credentials but also permitted him to perform high-risk surgeries, constituting gross medical negligence.

In conclusion, the NHRC found Mission Hospital guilty of serious violations across the spectrum: regulatory, ethical, legal, and financial. The Commission stated that the entire episode reflects a collapse of oversight mechanisms, administrative accountability, and basic medical ethics. It called upon state and central agencies to take immediate legal and administrative action to prevent recurrence and ensure justice for the victims and their families.



The Print

NHRC orders nationwide audit of cath labs by Centre after 7 die in MP at `hands of fake cardiologist'

The National Human Rights Commission report has also pointed out massive irregularities in implementation of AB-PMJAY at Mission Hospital in MP's Damoh.

https://theprint.in/india/nhrc-orders-nationwide-audit-of-cath-labs-by-centre-after-7-die-in-mp-at-hands-of-fake-cardiologist/2676972/

Sumi Sukanya Dutta | 02 July, 2025 02:42 pm IST

New Delhi: The National Human Rights Commission (NHRC) has instructed the Union Health Ministry to conduct an audit of cath labs across India following its enquiry into the case of a fake cardiologist performing cardiac procedures in Damoh, Madhya Pradesh, that resulted in at least seven deaths, ThePrint has learnt.

It is estimated that there are about 1,600 cardiac catheterisation laboratories or cath labs—specialised medical facilities equipped to perform minimally invasive procedures to diagnose and treat heart conditions—across 140 cities in India. Moreover, nearly 220 new such labs are being added in India annually.

In April this year, MP Police had arrested a man named Narendra Vikramaditya Yadav who impersonated Dr N. John Camm, a well-known cardiologist in London, by faking documents as a interventional cardiologist and performing procedures such as angiography and angioplasty that led to several fatalities at a Mission Hospital in Damoh.

Yadav had previously worked with several hospitals in different states as a doctor—including the Apollo hospital in Raipur—and his name had figured in a list of doctors whose registrations were suspended by the Medical Council of India several years earlier following complaints of fraud.

It is not yet clear how Yadav managed to establish himself as a doctor and received a licence in medicine to practise.

The 8-page NHRC report, a copy of which is with ThePrint, says that not only did Yadav not have the specialisation to work as a cardiologist, there was no record of even his MBBS degree.

According to local media reports, the police had found that his documents showed Yadav had studied MBBS at the North Bengal Medical College, Darjeeling, but the Commission says that in response to its notice, the College said Yadav had not studied there.

In MP, the Commission has said, qualifications of all doctors working in cath labs, should be verified.

The NHRC report has also pointed out massive irregularities in the implementation of Ayushman Bharat-Pradhan Mantri Jan Aarogya Yojana (AB-PMJAY) at the Mission

hospital, underlining that the patients were forced to pay for procedures despite the hospital also raising claims for these with the government.

In view of these findings, the Commission has also asked the health ministry to take steps to prevent misuse of the central health insurance scheme.

Under AB-PMJAY, over 50 crore Indians, from low socio-economic strata, are offered cashless hospitalisation worth up to Rs 5 lakh a year through a network of empanelled hospitals.

The report says that the Damoh Mission Hospital management allegedly misrepresented Yadav's qualification and presented questionable documents to both public and relevant authorities to show him as an interventional cardiologist.

'This shows that the hospital also has completely failed to comply with medical regulations, patient safety standards and ethical practice," the Commission has said.

It has asked the state police to file an FIR against the hospital management on charges related to culpable homicide, fraud, cheating and forgery.

NHRC, in its letter to the Union Health Secretary, MP Chief Secretary and the state police head on July 1, has asked for an action taken report within the next four weeks.

"Our enquiry has unearthed massive systemic issues that led to loss of lives of hapless patients and accordingly we want action at multiple levels to ensure that such episodes are not repeated in future," NHRC member Priyank Kanoongo told ThePrint.

Illegal authorisation for cath lab

The Commission during its enquiry found that while one qualified cardiologist worked as a consultant at the hospital and visited once every month to see OPD patients, he denied having given consent to establish a cath lab at the centre. Yet, the lab was registered in his name, found the NHRC team.

"This clearly shows the fraudulent activities continuously taking place in the Mission Hospital," the report says.

The report goes on to mention that no inspection of the lab was carried out by the district health officer, Damoh, or his team, to verify the degree and registration of the doctor and the establishment.

Noting that there has been negligence and dereliction of duty on the part of the district health officer, the report has instructed the MP chief secretary to carry out appropriate departmental action against him.

Massive frauds under Ayushman Bharat

Multiple family members of patients undergoing treatment at the faculty informed the team that they had paid up to Rs 2.80 lakh for procedures such as angioplasty at the hospital.

Under the health insurance scheme, empanelled hospitals are supposed to provide services free of cost to the patient while the government reimburses the cost to the hospital at specified rates.

The report noted that the malpractices by the hospital defeated the health insurance scheme's core objective of providing accessible and affordable healthcare to economically vulnerable individuals.

The NHRC team also found that the hospital was collecting funds from abroad in the name of treating poor patients while indulging in malpractices and forcing patients to pay.

These transactions should be thoroughly investigated, the Commission has instructed the state government, also directing it to examine the operation and running of the hospital in detail.

The Commission has said that the next of kin of all 7 patients who died following surgeries by Yadav should be paid Rs 10 lakh each as compensation, which can be recovered from the hospital management or the fake doctor.

(Edited by Viny Mishra)



Dainik Bhaskar

दमोह के मिशन अस्पताल की कैथलैब और डॉक्टर दोनों फर्जी:राष्ट्रीय मानवाधिकार आयोग की जांच रिपोर्ट में खुलासा, CMHO की जांच के आदेश, मृतकों के परिजनों को ₹10-10 लाख देने की सिफारिश

https://www.bhaskar.com/local/mp/damoh/news/the-cathlab-and-the-doctor-of-damohs-mission-hospital-are-both-fake-135358423.html

दमोह 5 घंटे पहले

दमोह के मिशन अस्पताल की कैथ लैब और वहां पर सेवाएं देने वाले डॉक्टर एन जॉन केम को राष्ट्रीय मानव अधिकार आयोग की जांच रिपोर्ट में फर्जी बताया गया है। इसके अलावा मिशन अस्पताल में मरीजों को आयुष्मान कार्ड के नाम पर मिलने वाली सुविधाओं में भी बड़े फर्जीवाड़े की बात कही गई है। साथ ही तत्कालीन सीएमएचओ डॉक्टर मुकेश जैन की प्रशासनिक जांच के भी आदेश दिए गए हैं।

आयोग की जांच रिपोर्ट के आधार पर मिशन अस्पताल और उसकी प्रबंध समिति पर 7 अलग-अलग एफआईआर दर्ज करने के आदेश जारी किए गए हैं। मिशन अस्पताल के विदेशी फंडिंग सहित ईओडब्ल्यू को फर्जीवाड़े की जांच की सिफारिश की गई है।

मिशन अस्पताल में पदस्थ डॉक्टर एन जॉन केम पर आरोप है कि उन्होंने फर्जी डिग्री के आधार पर दमोह के 7 मरीजों की एंजियोप्लास्टी की। उनकी लापरवाही से मरीजों की जान चली गई। इस मामले को भी आयोग ने संज्ञान में लिया था। आयोग की जांच रिपोर्ट में मिशन अस्पताल प्रबंधन और डॉक्टर केम से 10-10 लाख की जुर्माना राशि सभी 7 मरीजों को देने के आदेश दिए गए हैं।

शिकायतकर्ताओं को व्हिसल ब्लोअर एक्ट के तहत सुरक्षा देने के निर्देश

इस लापरवाही की शिकायत राष्ट्रीय मानव अधिकार आयोग में करने वाले बाल कल्याण सिमिति के अध्यक्ष एडवोकेट दीपक तिवारी और कृष्णा पटेल को व्हिसल ब्लोअर एक्ट के तहत सुरक्षा प्रदान किए जाने के निर्देश भी दिए गए हैं।

सीएमएचओ ने दो महीने जांच को दबाए रखा

बाल कल्याण सिमिति के अध्यक्ष तिवारी ने बताया कि जनवरी-फरवरी में एक फर्जी डॉक्टर एन जॉन केम ने 7 हृदय रोगी मरीजों का इलाज किया था, जिससे उनकी मौत हो गई थी। इस मामले की शिकायत मैंने कलेक्टर से की थी। कलेक्टर ने सीएमएचओ को जांच के आदेश दिए थे। सीएमएचओ डॉक्टर मुकेश जैन ने दो महीने तक इस जांच को दबाकर रखा। इसके बाद मुझे राष्ट्रीय मानव अधिकार आयोग में शिकायत करनी पड़ी। आयोग की टीम ने आकर इस मामले की जांच की। मरीजों के परिजनों से बात की। उसके बाद अब जांच रिपोर्ट आई है। उसमें मिशन अस्पताल के प्रमुख डॉ. अजय लाल भी आरोपी हैं।

सरकारी जमीन पर अतिक्रमण कर बनाया अस्पताल

शिकायतकर्ता तिवारी के मुताबिक, जांच में यह भी स्पष्ट हुआ है कि यह अस्पताल सरकारी भूमि पर अतिक्रमण कर बनाया गया है। आयोग ने अस्पताल का रजिस्ट्रेशन रद्द करने के लिए भी लिखा है। तिवारी

ने कहा कि अब जिला प्रशासन के ऊपर निर्भर करता है कि वह इस मामले में कितनी जल्दी कार्रवाई कर उन पीड़ितों को न्याय दिलाएंगे, जिनके परिजनों की मौत हुई है।

कलेक्टर बोले- अभी मेरे पास जांच रिपोर्ट नहीं आई

जांच रिपोर्ट के मामले में कलेक्टर सुधीर कोचर का कहना है कि अभी उनके पास जांच रिपोर्ट नहीं आई है। रिपोर्ट का अध्ययन करने के बाद ही जानकारी दे पाएंगे। मरीजों की मौत के मामले में आरोपी डॉक्टर केम तीन माह से जेल में है। इसके अलावा डॉ. अजय लाल और प्रबंध समिति सदस्यों पर भी एफ आईआर दर्ज है। इनकी गिरफ्तारी के लिए इनाम घोषित है। ऐसी संभावना है कि डॉ. अजय लाल विदेश में है।

राष्ट्रीय मानव अधिकार आयोग की टीम ने मिशन अस्पताल में फर्जी कॉडियोलॉजिस्ट डॉक्टर नरेंद्र जॉन केम द्वारा इलाज के दौरान 7 लोगों की मौत के मामले में लापरवाही के लिए जिला प्रशासन के अफसरों को जिम्मेदार माना है। तीन दिन तक दमोह में मामले की जांच करके दिल्ली लौटी आयोग की टीम की प्राथमिक रिपोर्ट में इस बात का खुलासा हुआ है। फर्जी थी दमोह मिशन अस्पताल की कैथ लैब:जबलपुर के डॉक्टर के नाम का दुरुपयोग कर चलाई जा रही थी; 9 लोगों पर केस दर्ज

दमोह पुलिस ने विवादित मिशन अस्पताल की प्रबंधन सिमिति के खिलाफ सोमवार देर रात अवैध कैथ लैब चलाने का केस दर्ज किया है। जबलपुर के डॉक्टर अखिलेश दुबे ने सीएमएचओ मुकेश जैन से शिकायत की थी कि उनके नाम का दुरुपयोग कर फर्जी रजिस्ट्रेशन से कैथ लैब चलाई जा रही है।



The New Indian Express

AIADMK, BJP appeal to NHRC demanding special investigation into custodial deaths

All 25 custodial deaths that have occurred under Stalin's regime are blatant violations of human, AIADMK general secretary Edappadi K Palaniswami.

https://www.newindianexpress.com/states/tamil-nadu/2025/Jul/02/aiadmk-bjp-appeal-to-nhrc-demanding-special-investigation-into-custodial-deaths

Express News Service | Updated on: 02 Jul 2025, 9:35 am

2 min read

CHENNAI: Amid mounting criticism on the DMK government for the custodial death of B Ajithkumar in Sivaganga, the AIADMK on Tuesday demanded a CBI probe into the matter. The opposition party also urged the National Human Rights Commission (NHRC) to take up the matter suo motu and initiate an investigation.

AIADMK general secretary Edappadi K Palaniswami, in a post on X, said that the postmortem report of Ajithkumar shockingly revealed that there were 18 injuries from head to toe. The report further said the death occurred due to severe pressure applied to the neck, he added.

"This is an outright murder committed by the police force under the Stalin government. All 25 custodial deaths that have occurred under Stalin's regime are blatant violations of human rights," he added.

Palaniswami further said that the police, in the related FIR, had claimed that Ajithkumar died of a seizure. "This is not a deja vu. The Stalin government has used the same lie once before — the death of Vignesh in police custody in Chennai in 2022 was also said to be due to a seizure," he added.

Meanwhile, BJP state president Nainar Nagenthran wrote a letter to the NHRC chairperson urging a high-level independent investigation into the incident, while alleging an 'alarming increase' in the number of custodial deaths in Tamil Nadu.

Nagenthran, in his representation to the NHRC, stated that the custodial death of Ajithkumar is not an isolated incident. "Tamil Nadu has witnessed an astronomical surge in custodial deaths in recent years. Human rights activists and independent monitors have counted this as the 24th (or possibly 25th) custodial death under the current government's tenure," Nagenthran said.

The BJP leader further added that the NHRC should seek a detailed report from the Tamil Nadu government on all custodial deaths recorded in the past five years, including details on the action taken and status of prosecutions. It should also order compensation and rehabilitation measures for the families of all victims of custodial violence, he said.



Sabrang

Ajith Kumar's custodial death exposes Tamil Nadu's unbroken chain of police impunity

https://sabrangindia.in/ajith-kumars-custodial-death-exposes-tamil-nadus-unbroken-chain-of-police-impunity/

Shailendar Karthikeyan | July 2, 2025

In the temple town of Madappuram, Sivagangai district, 27-year-old B. Ajith Kumar, a contractual security guard at the Badrakaliamman temple, was allegedly tortured to death by police officials on June 28, 2025, after being picked up in connection with a missing gold complaint. The case has sparked public outrage, judicial scrutiny, and brought back uncomfortable memories of the Jeyaraj-Bennix custodial deaths of 2020 in Sathankulam

A suspect, tortured to death outside CCTV coverage

According to court proceedings before the Madurai Bench of the Madras High Court, Justices S.M. Subramaniam and A.D. Maria Clete expressed severe displeasure with the police's conduct and questioned the very legality of Ajith Kumar's detention. The police allegedly took Ajith Kumar to the temple cattle shed and other secluded areas — avoiding CCTV surveillance — and beat him black and blue with plastic pipes and iron rods. He was later brought to the police station and eventually declared dead. This case of custodial torture has sparked outrage in Tamil Nadu and beyond.

Human rights lawyer Henri Tiphagne submitted video evidence allegedly showing Ajith being beaten by police officers inside Thiruppuvanam police station. The footage, captured by a temple employee named Sakthiswaran, was described by the court as shocking. In a revelation that shocked the bench, it was stated that the Superintendent of Police (SP) of Sivagangai district was present at the station during the torture.

Madras High Court: "Not even an FIR?"

The State informed the court that a CSR entry was made based on a complaint filed on June 28, 2025, regarding missing jewellery, but no FIR was registered. The court was aghast: "If this was merely a theft investigation, why was the suspect beaten to death?" questioned the bench. Judges demanded to know who authorised the special team that interrogated Ajith and whether such teams were formed on the basis of social media posts.

Adding to the irregularities, the court highlighted that the SP had merely been transferred and not suspended. The judges further criticised the government's claim that action was being taken, calling it wholly insufficient.

Autopsy reveals 18 injuries, video confirms beating

India Today accessed an exclusive video showing Ajith being thrashed with a lathi by policemen. The autopsy confirmed 18 distinct injuries on his body. As outrage grew, the

Tamil Nadu government handed over the case to the CB-CID. However, the court observed that police cannot investigate cases against their own ranks and called for independent accountability.

Echoes of Sathankulam: Will Tamil Nadu ever learn?

The events chillingly mirror the Sathankulam case of 2020, where Jeyaraj and his son Bennix were brutally tortured and killed in custody for allegedly violating lockdown timings. In that case, the intervention of the judiciary and public outrage led to the arrest and prosecution of several police officials. The Madras High Court in that case had relied on the testimony of an independent judicial officer to uncover the truth.

Just like in Sathankulam, the initial attempt in Ajith Kumar's case also seems to involve a cover-up, delayed documentation, and failure to follow legal procedure — from absence of FIR to delayed autopsy to vague accountability. The question haunting observers remains the same: Has anything changed in Tamil Nadu's policing culture?

India's international obligations: UNCAT still unratified

Ajith Kumar's death also reopens the debate on India's failure to ratify the UN Convention Against Torture (UNCAT). Despite signing it in 1997, India has not enacted an anti-torture law. UNCAT mandates prohibition, criminalization, independent investigation, and compensation for custodial torture — all glaringly absent in this case.

In cases like DK Basu v. State of West Bengal (1997), the Supreme Court emphasized that third-degree methods have no place in a democratic setup. Article 21 of the Constitution guarantees the right to life and liberty. Yet, as in Ajith Kumar's case, these rights are repeatedly violated in police custody with impunity.

Widespread custodial deaths: A nationwide pattern of impunity

According to data shared by the Ministry of Home Affairs with the Lok Sabha, there were 2,152 deaths in judicial custody and 155 in police custody in 2021–22 alone. Despite these alarming figures, disciplinary action was taken in only 21 cases in five years, with zero prosecutions.

The National Human Rights Commission had announced a total compensation of ₹4.53 crore in 137 custodial death cases in 2021–22 — a drop from ₹4.88 crore in the previous year. The data underscores a systemic failure to hold perpetrators accountable. Tamil Nadu, despite its history of custodial violence cases like Sathankulam and now Ajith Kumar, continues to exhibit a culture of impunity reinforced by the lack of anti-torture legislation.

The road ahead

The Madras High Court has ordered the Thirupuvanam Judicial Magistrate and the Dean of Government Rajaji Hospital to file preliminary and post-mortem reports. Witnesses

SABRANG INDIA, Online, 3.7.2025

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including temple officials and video documenter Shakthiswaran have been summoned. Petitions are pending seeking CBI/SIT probe and compensation to the victim's family.

Whether the judiciary's timely intervention will lead to accountability in this case — or fade into routine impunity — remains to be seen. But what is already clear is this: Ajith Kumar's death is not an isolated tragedy. It is a systemic collapse.

(The author is a law student and a former intern at cjp.org.in.)

JANTA SE RISHTA, Online, 3.7.2025

Page No. 0, Size:(0)cms X (0)cms.



Janta Se Rishta

AIADMK, BJP ने NHRC से हिरासत में मौतों की विशेष जांच की मांग की

https://jantaserishta.com/local/tamil-nadu/aiadmk-bjp-demand-special-probe-from-nhrc-into-custodial-deaths-4120541

Tulsi Rao2 July 2025 12:52 PM

चेन्नई: शिवगंगा में बी अजितकुमार की हिरासत में मौत के लिए डीएमके सरकार पर बढ़ती आलोचना के बीच, एआईएडीएमके ने मंगलवार को मामले की सीबीआई जांच की मांग की। विपक्षी दल ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) से मामले को स्वतः संज्ञान में लेने और जांच शुरू करने का भी आग्रह किया। एआईएडीएमके महासचिव एडप्पादी के पलानीस्वामी ने एक्स पर एक पोस्ट में कहा कि अजितकुमार की पोस्टमॉर्टम रिपोर्ट से चौंकाने वाला खुलासा हुआ है कि सिर से पैर तक 18 चोटें थीं। उन्होंने कहा कि रिपोर्ट में आगे कहा गया है कि गर्दन पर गंभीर दबाव पड़ने के कारण मौत हुई। उन्होंने कहा, "यह स्टालिन सरकार के तहत पुलिस बल द्वारा की गई एक सरासर हत्या है। स्टालिन के शासन में हुई सभी 25 हिरासत में मौतें मानवाधिकारों का घोर उल्लंघन हैं।" पलानीस्वामी ने आगे कहा कि पुलिस ने संबंधित एफआईआर में दावा किया है कि अजितकुमार की मौत दौरे से हुई थी।



Mokokchung Times

NHRC India announces 11th edition of Short Film Competition on Human Rights

https://mokokchungtimes.com/nhrc-india-announces-11th-edition-of-short-film-competition-on-human-rights/

By MOKOKCHUNG TIMES | Jul 2, 2025

The National Human Rights Commission (NHRC), India has officially launched the 11th edition of its Annual Short Film Competition on Human Rights. Open to all Indian citizens regardless of age, the competition invites powerful storytelling through short films that highlight and promote human rights awareness.

First instituted in 2015, the NHRC Short Film Competition has grown into a prestigious national platform for filmmakers, students, and social activists alike. For the 2025 edition, entries are to be submitted online via Google Drive to nhreshortfilm@gmail.com by 31st August 2025.

Participants can submit short films in Hindi, English, or any Indian language with English subtitles, with the film duration limited to a minimum of 3 minutes and a maximum of 10 minutes.

The NHRC has announced attractive cash prizes for the top three films:

First Prize: Rs 2,00,000Second Prize: Rs 1,50,000Third Prize: Rs 1,00,000

In addition to trophies and certificates, the Jury may also recommend up to four films for a 'Certificate of Special Mention', each accompanied by a cash award of Rs 50,000.

The initiative seeks to engage a broad spectrum of creative voices to raise awareness about human rights issues and promote a culture of dignity, equality, and justice.

For more details and guidelines, interested participants are encouraged to visit the NHRC's official website or email the organizing team.



CnewsBharat

मानवाधिकारों पर लघु फिल्म प्रतियोगिता के लिए ऑनलाईन प्रविष्टियां आमंत्रित

https://cnewsbharat.com/hindi/news/jhalawaad-136082

राज्य : राजस्थान झालावाड

by SONALI | 02 Jul 2025 03:46 PM

झालावाड़: राष्ट्रीय मानवाधिकार आयोग द्वारा वर्ष 2015 से मानवाधिकारों पर लघु फिल्म प्रतियोगिता प्रारम्भ की गई है। वर्ष 2025 में इसके 11वें संस्करण के लिए आम नागरिकों से चाहे वह किसी भी आयु वर्ग के हो, ऑन लाईन प्रविष्टियां आमंत्रित की गई हैं। जिला मजिस्ट्रेट अजय सिंह राठौड़ ने बताया कि लघु फिल्म प्रतियोगिता के तहत प्रथम, द्वितीय एव तृतीय सर्वश्रेष्ठ फिल्म के लिए क्रमशः 2 लाख, 1 लाख 50 हजार व 1 लाख का पुरूस्कार, प्रमाण-पत्र व ट्राफी प्रदान की जाएगी। लघु फिल्म की अवधि न्यूनतम 3 मिनिट और अधिकतम 10 मिनिट होगी। प्रविष्टियां प्राप्त करने की अंतिम तिथी 31 अगस्त 2025 है।

रिपोर्टर: रमेश चन्द्र शर्मा



Dainik Bhaskar

गड्ढे, पानी की कमी, झुके खंभे भी मानवाधिकारों का उल्लंघन:आयोग के स्पेशल मॉनिटर बोले-दुर्घटनाएं भी उल्लंघन के दायरे में, ये स्वीकार नहीं

https://www.bhaskar.com/local/rajasthan/jhunjhunu/news/no-more-leniency-for-human-rights-violations-135357606.html

झुंझुनूं 4 घंटे पहले

राष्ट्रीय मानवाधिकार आयोग (NHRC) के विशेष मॉनिटर बालकृष्ण गोयल ने झुंझुनूं के प्रशासनिक अधिकारियों की बैठक ली। उन्होंने चेतावनी देते हुए कहा- ये जिला अब आयोग की निगरानी में रहेगा। भविष्य में किसी भी मानवाधिकार उल्लंघन की शिकायत आने पर इसे अधिकारियों की लापरवाही माना जाएगा और कड़ी कार्रवाई की जाएगी।

गोयल ने कहा- सड़क पर गड्ढे, पानी की अनुपलब्धता, झुकते बिजली के खंभे और इनसे होने वाली दुर्घटनाएं भी मानवाधिकार उल्लंघन के दायरे में आती हैं। यह मत समझना कि झुंझुनूं में कुछ होगा और हमें खबर नहीं मिलेगी।

गोयल 2 दिवसीय झुंझुनूं दौरे पर थे। उन्होंने यहां अस्पताल, जेल, बिजली पानी और परिषद के कामों को देखा। इसके बाद बुधवार को उन्होंने कलेक्ट्रेट कार्यालय में प्रशासनिक अधिकारियों की मीटिंग ली। इस मीटिंग में कलेक्टर अरुण गर्ग, कार्यवाहक एसपी देवेंद्र राजावत, आयुक्त दिलीप पूनिया, SDM हवाई सिंह यादव, CMHO छोटेलाल गुर्जर समेत सभी BLO अन्य अधिकारी मौजूद रहे।

गोयल ने कहा-

आज इस बैठक के बाद झुंझुनूं से कोई शिकायत आती है तो ये माना जाता है कि मैं आया और आपको समझा नहीं पाया। अगर मैं आपको समझाने में सक्षम रहा लेकिन फिर भी मानवाधिकारों का उल्लंघन हुआ तो वो चीज हम लोग एक्सेप्ट नहीं कर सकते हैं।

पानी की जांच थर्ड पार्टी से करवाएं

बैठक में NHRC विशेष मॉनिटर बालकृष्ण गोयल ने जिले में पानी की गुणवत्ता और बिजली आपूर्ति से जुड़ी व्यवस्थाओं पर नाराजगी जताई। उन्होंने अधिकारियों को निर्देश दिए कि पानी की सैंपलिंग नियमित रूप से हो, इसकी थर्ड पार्टी से जांच करवाई जाए। हर सप्ताह इसकी रिपोर्ट कलेक्टर समीक्षा बैठक में ली जाए। बिजली विभाग को यह सुनिश्चित करने का आदेश दिया गया कि स्कूल, कॉलेज और मोहल्लों में लगे ट्रांसफॉर्मर तय मानकों के अनुसार ऊंचाई पर हों।

बैठक में जिले के सभी अधिकारी मौजूद रहे।

मशीनों के बाहर रजिस्ट्रेशन नंबर नहीं

गोयल ने बीडीके अस्पताल का निरीक्षण किया। जहां उन्हें कई अनियमितताएं मिलीं। अस्पताल के सामने सोनोग्राफी सेंटरों के बाहर पंजीकरण नंबर नहीं लगे थे। रेडियोलॉजिस्ट की कमी के कारण अस्पताल में सोनोग्राफी नहीं होने पर भी अधिकारियों को मशीनों की संख्या की जानकारी नहीं थी। उन्होंने सभी

सोनोग्राफी सेंटरों पर पंजीकरण नंबर अनिवार्य रूप से लगवाने और अवैध लिंग परीक्षण के खिलाफ कड़ी निगरानी रखने के निर्देश दिए।

दिव्यांगजनों के लिए ऊंचे काउंटर पर नाराज हुए

निरीक्षण के दौरान, पालना गृह में घंटी न होने पर भी गोयल ने नाराजगी जताई और तुरंत घंटी लगाने का आदेश दिया। उन्होंने दिव्यांगजनों के लिए ऊंचे पर्ची काउंटर और खराब फ्लेक्स पर भी आपित जताई। उन्हें ठीक करने या रैम्प बनाने के निर्देश दिए। अस्पताल पिरसर में नीचे रखे पानी के कैंपर और गिलासों की कमी पर भी उन्होंने नाराजगी व्यक्त की, और निजी एंबुलेंस के अस्पताल पिरसर में खड़े होने पर सवाल उठाया।

राज्य में केवल राज्य मानवाधिकार आयोग ही वैध

बैठक में गोयल ने झुंझुनूं के कार्यवाहक एसपी देवेंद्र राजावत को शहर में पुलिस गश्त बढ़ाने के निर्देश दिए। गोयल ने एनजीओ के नाम पर अधिकारियों को धमकाने या गलत तरीके से दबाव बनाने वाली संस्थाओं के खिलाफ तुरंत शिकायत करने को कहा। इसके साथ ही स्पष्ट किया कि राज्य में केवल राज्य मानवाधिकार आयोग ही वैध रूप से अधिकृत है। भविष्य में शिकायत पर सीधी कार्रवाई की चेतावनी दी।

गोयल ने सभी प्रशासनिक अधिकारियों को मानवाधिकारों की गंभीरता समझने और अपने क्षेत्र में उनका उल्लंघन न होने देने की हिदायत दी। उन्होंने कहा कि जो किमयां सामने आई हैं, उन्हें अगले सप्ताह तक सुधार लिया जाएगा, लेकिन भविष्य में किसी भी शिकायत पर सीधी कार्रवाई की जाएगी।



Patrika News

चाइल्डलाइन हेल्पलाइन 1098 की हकीकत जानने आम नागरिक बनकर फोन किया—NHRC मॉनिटर हुए नाराज़

हेल्पलाइन पर सूचना दी कि "मंडावा मार्ग पर एक बच्चा रो रहा है, कृपया उसकी सहायता करें। लेकिन हेल्पलाइन की ओर से जो जवाब मिला, उसने उन्हें चौंका दिया। जवाब मिला—आप उसे थाने में छोड़ आइए। इस असंवेदनशील प्रतिक्रिया पर गोयल ने तीखी नाराजगी जताई और कहा, यदि खुद ही थाने लेकर जाना है तो फिर हेल्पलाइन का क्या औचित्य है? क्या इसी तरह चाइल्डलाइन काम करती है?

https://www.patrika.com/jhunjhunu-news/called-as-a-common-citizen-to-know-the-reality-of-childline-helpline-1098-nhrc-monitor-got-angry-19717003

झुंझुनू•Jul 02, 2025 / 12:07 pm•

Jitendra

राष्ट्रीय मानवाधिकार आयोग (NHRC) के विशेष मॉनिटर बालकृष्ण गोयल झुंझुनूं दौरे पर रहे। कार्यालयों के निरीक्षण से पहले उन्होंने चाइल्डलाइन हेल्पलाइन 1098 की कार्यप्रणाली को परखने के लिए खुद को आम नागरिक बताकर कॉल किया। उन्होंने हेल्पलाइन पर सूचना दी कि "मंडावा मार्ग पर एक बच्चा रो रहा है, कृपया उसकी सहायता करें। लेकिन हेल्पलाइन की ओर से जो जवाब मिला, उसने उन्हें चौंका दिया। जवाब मिला—आप उसे थाने में छोड़ आइए। इस असंवेदनशील प्रतिक्रिया पर गोयल ने तीखी नाराजगी जताई और कहा, यदि खुद ही थाने लेकर जाना है तो फिर हेल्पलाइन का क्या औचित्य है? क्या इसी तरह चाइल्डलाइन काम करती है? उन्होंने इस व्यवहार को गंभीर लापरवाही करार देते हुए इसकी समीक्षा की आवश्यकता बताई।

पत्रिका से विशेष बातचीत में गोयल ने कही ये अहम बातें:

प्रश्न: आपने विभिन्न विभागों का निरीक्षण किया है, क्या कोई खामियां मिलीं?

उत्तर: देवरोड स्थित पीएम श्री स्कूल का निरीक्षण किया गया। स्कूल में सूचना बोर्डों की संख्या बढ़ाने की आवश्यकता पाई गई। बुधवार को जिले के अधिकारियों के साथ बैठक होगी। किसी भी प्रकार का मानवाधिकार हनन बर्दाश्त नहीं किया जाएगा।

प्रश्न: ईंट भट्टों पर मजदूरों को बंधुआ बनाकर काम कराने की शिकायतें आती रहती हैं, इन पर क्या कार्रवाई होती है?

उत्तर: ऐसी सभी शिकायतों पर हमारी जांच विंग द्वारा ग्राउंड ज़ीरो पर जाकर निष्पक्ष जांच की जाती है और आवश्यक कार्रवाई सुनिश्चित की जाती है।

प्रश्न: थानों में मौत के बढ़ते मामलों को लेकर क्या रुख रहेगा?

उत्तर: मंड्रेला और खेतड़ी थानों में दो मौतें हुई हैं। मैंने एसपी से विस्तृत रिपोर्ट मांगी है। रिपोर्ट की तथ्यों के आधार पर जांच होगी। साथ ही यह भी देखा जाएगा कि किन मामलों में एफआईआर कैंसिल की गई है।

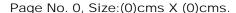
प्रश्न: आम नागरिक आयोग में शिकायत कैसे दर्ज कर सकते हैं?

उत्तर: आयोग की आधिकारिक वेबसाइट पर जाकर लिखित शिकायत की जा सकती है। साथ ही आवश्यक साक्ष्य भी अटैच किए जा सकते हैं।

प्रश्न: कुछ लोग अपने निजी वाहनों पर मानवाधिकार के नाम से एनजीओ चला रहे हैं, क्या यह वैध है?

उत्तर: हमने पहले ही स्पष्ट कर दिया है कि मानवाधिकार के नाम से कोई भी एनजीओ पंजीकृत नहीं किया जाएगा। ऐसी शिकायतें मिलने पर सख्त कार्रवाई की जा रही है।

JANMANAS SHEKHAWATI, Online, 3.7.2025





Janmanas Shekhawati

मानवाधिकार आयोग के विशेष मॉनिटर बालकृष्ण गोयल ने ली बैठक

मानवाधिकार से जुड़े विभिन्न मुद्दों पर दिए दिशा-निर्देश, इस वर्ष की थीम वरिष्ठ नागरिक पर कहा - वृद्धजन संतान अथवा नजदीकी रिश्तेदारों से कर सकते हैं भरण पोषण की माँग

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जनमानस शेखावाटी संवाददाता : मोहम्मद आरिफ चंदेल

झुंझुनूं : मानविधिकार आयोग के विशेष मॉनिटर बालकृष्ण गोयल ने अपने 2 दिवसीय दौरे में बुधवार को झुंझुनूं कलेक्ट्रेट सभागार में बैठक ली। जिला कलक्टर डॉ. अरुण गर्ग की मौजूदगी में जिला स्तरीय अधिकारियों की बैठक लेते हुए उन्होंने इस वर्ष की थीम 'सीनियर सिटीजन' यानी विरष्ठ नागरिकों के बारे में बताते हुए कहा कि बहुजन अपने बच्चों व रिश्तेदारों से आवश्यक होने पर भरण पोषण की मांग कर सकते हैं। वृद्धजन संतान को संपित हस्तांतिरत करने के बाद सेवा सुशुषा नहीं होने पर डीड निरस्त भी करवा सकते हैं। इसके अलावा सीनियर सीटीजन मेन्टेनेंस ट्रिब्यूनल (एससीएमटी) के जिरए एसडीएम को भी समस्या होने पर शिकायत दर्ज करवा सकते हैं। उन्होंने इस संबंध में सेमीनार करवाने के निर्देश भी दिए। गोयल ने बताया कि राष्ट्रीय मानविधकार आयोग में अपील के लिए दिल्ली आने, वकील अथवा किसी प्रकार के शपथ पत्र की आवश्यकता नहीं है। ऑनलाईन भी सहायता ली जा सकती है। गोयल ने बैठक में पेयजल व्यवस्था, मिड डे मील, कैदियों के लिए स्वास्थ्य सुविधाओं के संबंध में आवश्यक दिशा-निर्देश किए। उन्होंने जिले में मानविधिकारों के पालन की बात कही। बैठक में कार्यवाहक पुलिस अधीक्षक देवेंद्र सिंह, एडीएम अजय कुमार आर्य, एएसपी फूलचंद मीणा समेत संबंधित जिला स्तरीय अधिकारी मौजूद रहे।